



# Subrata Maity

Chartered Accountant & Insolvency Professional

Director MITCON Insolvency Professional Services Pvt Ltd. (IPE Recognised by IBBI)

## FORM A

### PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

### FOR THE ATTENTION OF THE CREDITORS OF MI MARATHI MEDIA LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MI MARATHI MEDIA LIMITED
2.	Date of incorporation of corporate debtor	15/03/2004
3.	Authority under which corporate debtor is incorporated / registered	Roc-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92100MH2004PLC145070
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> 101 Sumer Kendra Society, Pandurang Budhkar Marg, Near Doordarshan Kendra, Behind M&M Tower, Worli Mumbai 400013 <b>Corporate office :</b> 01 Mandir Marg , Premnath Motors , New Delhi 110001
6.	Insolvency commencement date in respect of corporate debtor	07-01-2019 (Copy of the Order Received By IRP on 08-01-2019)
7.	Estimated date of closure of insolvency resolution process	07-07-2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Subrata Maity IBBI/IPA-001/IP-P00884/2017-2018/11481
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-202 , Jai Gurudeo Complex Plot 16-19 & 21-25 , Sector 17 Kamothe, Navi Mumbai 410209 <a href="mailto:email-subrata.m@hotmail.com">email-subrata.m@hotmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	G 106, Haware Fantasia Business Park, Ground Floor, Nano Wing, Opp Vashi Rly Station, Vashi, Navi Mumbai 400705
11.	Last date for submission of claims	22-01-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>Web link :</b> <a href="http://www.ibbi.gov.in/downloadform.html">www.ibbi.gov.in/downloadform.html</a> <b>Physical Address:</b> G 106, Haware Fantasia Business Park, Ground Floor, Nano Wing, Opp Vashi Rly Station, Vashi, Navi Mumbai 400705

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MI MARATHI MEDIA LIMITED on 7-01-2019.

The creditors of MI MARATHI MEDIA LIMITED, are hereby called upon to submit their claims with proof on or before **22-01-2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11-01-2019

Place: Navi Mumbai

Subrata Maity  
Interim Resolution Professional  
IBBI/IPA-001/IP-P00884/2017-2018/11481



G 106 , Fantasia Business Park , Opp. Vashi Railway Station, Vashi , Navi Mumbai , 400703

Tel: 022-27431415; Mob: 09821888984, 8104617545; E-Mail: [subrata.m@hotmail.com](mailto:subrata.m@hotmail.com)

MITCON IPE: 1402/1403, B Wing, Dalamal Towers, Free Press Journal Marg, 211 Nariman Pt, Mumbai 21